[श्री शिव चन्द्र झा]

इसलिए 50 हजार कर रहे हैं । यदि उसी बात को हम ले लें तो 1971 से रुपये का मल्य चार भ्राने से नीचे चला गया। मतलब है कि 60 हजार कम से कम होना चाहिये लेकिन यह चंकि पैसे को ध्रसेट्स को देने की बात होगी संभावना है कि ज्यादा स्टाफ की जरूरत होगी भौर लोगों को एक्सपिडाईट करने के लिए इसमें फाइनेंस सरकार का खर्च ही होगा भले ही थोडा हो। इसलिए इस विधेयक का जो रूप है इसका तकाजा है कि इसके साथ फाइनेंशियल मेमोरेंडम हो जो कि धापके रूल्ज धाफ प्रोसीजर में रूल 64 में भी रिक्वायर्ड है। क्योंकि इसके साथ फाइनेंशियल मेमोरेंडम नहीं है इसलिए यह इंट्रोंड्य्स नहीं कर सकते हैं। यही मेरी कहना है।

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): According to rule 67, after the mover has moved it and belore a Member opposed it, there can be no debate, at this stage.

SHRI LAL K. ADVANI (Madhya Pradesh): Tbis is not a question of debate, Sir. He has made a very valid point ot order. I have not seen the Bill. If the Bill entails any expenditure, there has to Be a memorandum attached to the BUL That is aU. It is' for the Government to say whether any expenditure is involved or not. Let them say that. The point Js limited, whether it involves any expenditure or not.

भी जनजाय कौताल ! मैं निहायत प्रदव से प्रार्थ करूंगा कि इसमें कोई एक्सपेंडचीर इनकासब्ब्र नहीं है। यह तो सिफं इतना है कि पहले इडमिनिस्ट्रेटर जनरल जो था वह 15 हजार रूपये तक की प्रापर्टी का सर्टिफिकेट दे सकता था और प्रव चूंकि रूपये की वेल्यू वट गई है इसलिए 50 इजार रूपये तक वह सर्टिफिकेट दे सकेगा। इसमें कोई एक्सपेंडीचर इन्बोलड नहीं है और कनसोलिडेटिड फंड आफ इंडिया से कोई एक्सपेंडीचर इस बिल में इनवालब्ड नहीं है इसमें किसी फाइनेंशियल मेमोरेंडम की जरूरत नहीं है।

THE VICE-CHAIRMAN (SHRI R-RAMAKRISHNAN): The Minister has explained it.

The question is:

"That leave be granted to introduce a BUI further to amend the Administrators-General Act, 1963.

The motion was .adopted.

SHRi JAGANNATH KAUSHAL; Sir, I introduc_e the BiU.

THE STATE BANK OF SIKKIM (ACQUISITION OF SHARES) AND MIS. CELLANEOUS PROVISIONS BILL, 1982.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, with your permission, I beg to move:

"That the Bill to provde, in (he pubUc interest, for the acquisition of certain shares of the State Bank of Sikkim ior the purpose of better consolidation and extension of banking faciUties in the State of Sikkim and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

Sir, this Bill seeks to provide, in the pubUc interest, for the acquisition of certain shares of the State Bank of Sikkim for the purpose of better con-solidation and extension of banking faciUties in the State of Sikkim.

As the hon. Members are aware, Sikkim became the 22nd State of the Indian Union on April 26, 1975. Soon thereafter, the Government of India, in keeping with the accent on rural and

agricultural development as part ol tis strategy Tor the country's rapid economic progress, appointed a Study Team in August, 1975 to consider the possible institutional arrangements strengthening the banking infrastructure in the State and other allied matters. This was the period when jx>ssi-bilities of establishing the institution af Regional Rural Banks were also under consideration. The Study Team was, therefore, specifically asked to consider, inter alia, the question of setting up a Regional Rural Bank in Sikkim or to suggest any other alternative arrangements which could comprehensively take care of the various needs of the State in the matter of banking and for providing finance for its rural economy.

The State Bank of Sikkim had been earlier established in the State in September, 1968, by a proclamation issued by the former Chogyal of Sikkim. The operations of the Bank were of a limites character. The Study Team appoint. ed by the Government, after considering the available banking facilities in the State and other related factors, submitted ite report in 1976. February, It_s principal recommendation was that in order to meet the banking needs of the State of Sikkim, it would be more appropriate to set up a single apex institution which could undertake agricultural and non-agricultural banking, as also transact Government business. In this context, the Team recommended that in the first instance, such an institution should take ove-r the assets and liabilities of the existing State Bank of Sikkim. The recommendations of the Team were examined by the Government in consultation with the State Government of Sikkim and the Reserve Bank of India, and the present BiH seeks to provide the legal framework for action in this regard. The State Government of Sikkim has already provided for the establishment of the Sikkim State Cooperative Bank Limited under the Sikkim Cooperative Societies Act, 1978. The present BiH now provides, among other things, for the transfer to, and vesting of all the shares of the State Bank of Sikkim

other than those held by the State Government of Sikkim and also the undertakings of the said Bank, in the first instance, in the Central Government. Thereafter it seeks to authorise the Central Government to effect the transfer of shares vested in it as also the undertakings of the State Bank ot Sikkim in the State Government of Sikkim. The Bill further provides (that the State Government of Sikkim will in turn transfer the undertakings of the State Bank of Sikkim to Sikkim State Cooperative Bank Limited.

The Bill also provides for the transfer of services of all the employees and officers except the Managing Director of the State Bank of Sikkim to the Sikkim State Cooperative Bank Limited and also for the payment of amounts to the shareholders whose shares are proposed to be acquired, and for certain other incidental and consequential matters.

The conceived arrangements would be an amalgam of the State Cooperative Bank (providing short and medium term credit for seasonal agricultural operations and marketing of crops), the Central Cooperative Land Development Bank (providing long term credit for financing capital investment expenditure agriculture, the commercial bank providing working capital and to extend term finance for trade, commerce and industry) and the State Bank (transacting GovernmenFs business at centres where the Reserve Bank of India has no office). It will also have all the advantages of a Regional Rural Bank in the matter of income-tax relief^ maintenance of liquid assets at a lower level, low salary structure of the staff, acceag to the refinance facilities, etc. without being restricted in the scope of its activities in rural and agricultural lendings. It will be controlled by the State Government and will be predominantly a bank with a local image and flavour, though subject to the banking laws of the country and the control of the Reserve Bank.

(Shri Pranab Mukherjee) 4 PM.

Government hopes that the enactment of the Bill would be y*4 another step forward ip the development of banking infrastructure in the State of Sikkim conducive to the future needs of this economy and for (the well being of the people at all levels within the State. The Bill was passed by the Lok Sabha on 6th October 1982 and now I place the Bill before this House for its consideration.

The Question was proposed.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN). Now there is one amendment by Shri Shiva Chandra Jha for reference of tH5 Bill to a Select Committee.

SHRI SHIVA CHANDRA JHA (Bihar): Mr. Vice-Chairman, T beg to move—

"That the Bill to provide, in the public interest, for the acquisition of certain shares of the State Bank of Sikkim for the purpose cf better consolidation and extension oi baiik-ing facilities in the State of Sikkim and for matters connected therewith or incidental thereto, be referred to a Select Committee of the Rajya Sabha consisting ot the following members, namely:—

- 1. Shri R. R. .Morarka
- 2. Shri Biswa Goswami
- 3. Shri Shridhar Wasudeo Dhabe
- 4. Shri Nepaldev Bhattacharya
 - 5. Shri Dipen Ghosh
 - 6. Shri Suraj Prasad
 - 7. Shri G. C. Bhattacharya
 - 8. Prof. Sourendra Bhattacharjee
 - 9. Shri Rameshwar Singh
- 10. Shri Hukmdeo Narayan Yadav
- 11. Shri R. Ramakrishnan
- 12. Shri Hari Shankar Bhabhra
- 13. Shri Kalraj Mishra
- i 14. Shrimati Mohindar Kaur 15.

Shri Shiva ChanHra Jha with inductions to report by the first week of the next Session." *tht*

question toas poposed.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Now the motion for consideration of the Bill and the amendment are open for discussion. Shri Debendra Nath Barman. He will Speak in Bengali.

Shri'DEBENDRA NATH BARMAN (West Bengai): Mr. Vice-Chairman, Sir, the Hon. Minister has moved the State Bank of Sikkim (Acquisition of SKares) and Miscellaneous Provisions Bill, 1982, for the consideration of this House. I rise to support this Bill. The Government has nationalised the State of Sikkim to extend the credit facilities to the people in that State. The nationalisation will also facilitate the regulation of Ban'ang business there.

The purpose of this Bill is to set up an Apex Bank instead of keeping State Bank of Sikkim and State Cooperative Bank in Sikkim as two separate entities. I would knew from the Hon. Minister like to whether the poor people in Sikkim will really be benefited with the establishment of thi? apex Bank? Sharecroppers, artisans, small trader and marginal farmers belong to the poorer sections in society. I would like to know whether these people will derive real benefits from the proposed Apex Bank or not? I am afraid that they will not get any benefit. I am saying this thing with great sorrow in my heart. I am sure that the benefits will primarily go to the big landlords, jotedars, rich farmers and big businessmen. I regret to say 'this bus this il the reality. We have got bitter experience about the operations of Bank ing after Banks were nationalised. A the time nationalisation of Bank: the government assured the poor pec ple in this country that Bank national! sation would prove a boon to then Therefore, the poor people in this com try welcomed the nationalisation < Banks wholethe hopes andheartedly. But aspirations were belied ver soon. Difficult and hig rate of interests conditions prevented poor peop

English translation.of .the origin speech delivered in Bangali.

irom getting loans from the Banks. The real beneficiaries from the nationa lisation of Banks were: Monopolists, Zamindars Jotedars, big industria-lists, rich farmers, hoarders and blackmarketeers.

The Government made tall promises to the poor people. But those tall promises were never implemented "because the intention of this Government is to safeguard the interests of the richer sections in society. This Government has been saying day jn and day out that fhSy are for fhe establishment of socialism in this country. They want to impress upon the people that they are very keen to establish socialism in this country. They appear to be very keen to safeguard the democratic rights at the people.

The deposits from the poor people in the Banks are being utilised for the benefits of the richer sections in society. The credit facilities are generally extended to Zamindars, Jotedars ar.d rich farmers. So the poor people pre •ieprived of banking facilities.

The unemployment situation in the country has taken a serious turn. The people are suffering on account of cons, tant price-rise. Economic crises have forced the poor people to resort to agitations. But the Government have snatchtd away the democratic rights of t;ie people by enacting legislations like ESMA and MISA so that they may not agitate against bad economic situation in the country. With the help of ESMA aⁿ<3 MISA the Government are actually helping the monopoilists, bin businessmen, hoarders and blackmarketeers to exploit the poor people in this country.

Sikkim is a backward State. It is ?till under the influence of feuilal system. The nationalisation of Banks should actually help marginal farmers, artisans, small traders and sharecroppers in that State. But actually, it is apprehended, the Zamindars. Jotedars. rich farmers and big businessmen wiH be benefited there. It should be the efforts of the Government to curb the economic influence of the richer sections of society in Sikkim so tHat the downtrodden people there may get aU 1427 RS-10.

the economic benefits. I would like to know from the Hon. Minister whether credit facilities will be extended to fhe poor people in Sikkim or hot? I would like to know again whether poor people in Sikkim will get essential commodities from the Consumer Co-operative Societies or not? What provision the Government has made for transporting essential commodities to tlie Consumer Cooperative Societies? What belter service conditions the Government will offer to the employees of he State Cooperatative Bank in Sikkim?

I do want that the benefits of loans must go to the marginal farmers, artisans, small traders and sharecroppers. I do not want that the benefits of this Bill should be reaped by a few privileged persons. I am supporting this Bill with this hope that the poor people in Sikkim with really be benefited. The Hon. Minister should give rne a categorical assurance that the credit facilities will be extended to the poor people in Sikkim. If the poor people in that State are not economically benefited, the very purpose of this Bill will be defeated.

SHRI LEONARD SOLOMAN SAR-ING (Sikkim): Mr. Vice-Chairman, thank you for giving me a chance to speak.

The purpose for which this Bill ha^ been brought before this august House is very laudable. Sikkim is an infant developing State which has hed long years of economic depreciation. The need is to bring about the rapid transformation in the economic of the State to bring it on par with the other St.ites of the Indian Union.

Sikkim, as most hon. Members are aware, lives in the villages. It is, therefore, essential that the village economy js substantially improved. In this a cooperative bank with a low rate of interest would be most welcome. It i_B hoped that the hank under its new name and structure would be able to provide better facilities to the rural people. It is also hoped that the raife of intrest wouM be lower and well within the capacity of the people.

Mr. Vice-Chairman, Sir, I would like to request the Government to ensure that all the present employees of the Bank ate retained and also that they are provided the security and facilities available to their counterparts in other banks of the country. This -would ensure that there is no retrenchment as a result of the change. In the same way, private shareholders should be assured a reasonable return on their investments. There is presently a growing fear among the private shareholders that they would be deprived of their legitimate dues. Another prowing fear is there among borrowers who had taken the loans from the State Bank of Sikkim against buildings and to construct houses. The fear is that the new Bank in its new structure might call in its loans and in the failure of the loanee to repay, their houses might be auctioned. .These persons are afraid that persons from outside the State wouM flock the State to purchase these buildings.. The Government should ensure that repayments are made easy so that the borrowers are not inconvenienced. Since thera is an acute shortage of houses in the State, construction loans should also be continued. So far, only the State Bank of Sikkim bas been granting loans for construction. It would be highly appreciated if the Bank in its new structure continues to grant loans for house construction at least for some time.

In the end, I would extend my support to the Bill and request the hon. Mmister to take into consideration some of the points \setminus have raised. Thank you. Sir.

श्री कलराज मिश्र (उत्तर प्रदेश) : उपसभाष्यक्ष महोदय, मैं सिक्किम स्टेट बैंक (शेयरों का ग्रर्जन) तथा प्रकीण उपबंघ विद्येयक, 1982 का समर्थन करने की दृष्टि से खड़ा हुमा हूं।

माननीय मंत्री महोदय ने बताया इस बिल को प्रस्तुत करते समय थी 1975 में एक स्टेडी टीम बनायी गयी कि और उस की ल्बोर्ट प्रस्तुत की गयी

फरवरी, 1976 में, लेकिन यह बिल ग्राज लाया गया है जब कि इस बिल के माध्यम से निश्चित रूप से सिक्किम के श्राम किसानों को और वहां के ग्रामवासियों को सब से, ग्रधिक लाभ हो सकता था। यह बात सत्य है, जैसा कि हमारे पूर्व वक्ता और सम्मानित सदस्य ने कहा कि सिकिकम जिस प्रकार से हिमालय में बसा हमा है, उस में एक सामन्ती प्रचा थी श्रीर उस सामन्ती प्रया में इस का इसी प्रकार का उपयोग होता था कि जिस में सामान्य लोगों का शोषण होता था ग्रीर लोगों ने जो बैंक्स बनाये थे केवल ग्रपने-ग्रपने हिसाब से वे उन का उपयोग करते थे। इस विधेयक के ग्राने के पूर्व, 1975 में जब सिक्किम अपने देश का एक राज्य बना, उस के पूर्व सिक्किम में मध्य रूप से 3 बैंक थे। सिक्किम बैंक, जो 1968 में स्थापित हम्रा था भ्रीर जेठमल भोज राज बैंक ग्रीर इन बैंकों का उपयोग सामन्तों के लाभ के लिये ग्रधिक होता था। बड़े बड़े लाग जनक अर'परेशन करते थे ग्रौर राज परिवार के लोग सिक्किम स्टेट वैंक का ज्यादातर उपयोग करते थे और इसलिये ग्राम जनता को उन का कोई लाभ नहीं हो पाताथा। जब यह बात सरकार की निगाह में ग्रायी तो एक स्टेडी टीम स्थापित की गयी और उस की रिपोर्ट के ग्राधार पर गवर्नमेंट आफ इंडिया को महसुस हम्रा कि वहां एक अच्छे बैंक की भावश्यकता है और फिर स्टेट गवर्नमेंट से परामर्श कर के ग्रीर रिजर्व बैंक ग्राफ इंडिया से परामर्ण कर के ऐसी बैंकिंग सेवा को प्रारम्भ करने का विचार किया गया जिस के ब्राधार पर व्यापक तौर पर ग्रांमीण क्षेत्र में रहने वाले लोगों को लाम किया जा सके। यह प्रसन्नता बात है कि सिक्किम राज्य सहकारी बैंक का पंजीकरण कराया गया सिक्किम सहकारी कानुन 1978 के जरिये से

ग्रीर उस माध्यम से सिक्किम की ग्राम जनता के, वहां के लोगों के विकास के प्रयत्न किये जा रहे हैं। जहां तक यह उद्देश्य है भौर करने की नीयत है इस में निश्चित रूप से किसी भी प्रकार का संदेह नहीं करना चाहिए। नीयत यह है कि ग्राम लोगों का विकास हो, लेकिन श्रीमन्, इस के पूर्व जैसा कि अनुभव ग्राया है उस **ग्रन्भव के ग्राधार प**र कहा जा सकता है कि बैंकों का उपयोग जो गरीब ग्रौर दलित लोगों के विकास की दृष्टि से ह्योना चाहिए, नहीं हो पाया है । कि राष्ट्रीय-कृत बैंकों का हो हम उदाहरण लें तो उसमें स्पष्ट रूप से दिखाई देता है कि हम जिस तरह से चाहते हैं वैसा नहीं होता। उनमें पूंजीपतियों को, बंडे लेगों को फायदा होता है। समान्य स्तर के लोगों को लाभ प्राप्त नहीं हो सका है। द्वाज भी ग्रामीण इलाकों में जी दैंको को सेवायों हैं उनमें साधारण स्तर का किसान बैंक से लाभ प्राप्त नहीं कर पा रहा है। इन बैंकों से कर्जा लेने जब वह जाता है तो पहले बैंकों के अन्दर वने हए कर्मचारा इनसे घूंस की मांग करते हैं। यह बेकार पोछे भाग जाता है ग्रांर फिर गांव में रहते वाले बड़े सर-मायदारों से कर्जा लेने के लिए मजबूर हो जाता है जिनसे हमेशा वह वस्त रहा है। इसी प्रकार को स्थिति बहां निर्माण न हो, इसकी सरकार को चिन्ता करनी चाहिए। बैंको की सेवाओं से समुचित लाभ मिलना चाहिए उस दिशा में प्रयास यदि संग्कार करे तो सेल्स के माध्यम से, टीम बनाकर ताकि घूंसखोरों श्रीर भ्रस्ट लोगों को रोका जा सके, इस दिशा में जो प्रयत्न होने चाहिए थे उसमें सरकार पूर्णतः विफल हुई है। यह स्थिति यहां भी निर्माण न हो जाए, यह दखने की श्रावस्थकता है।

श्रीमन, मैं आपके माध्यम से यह

कहना चाहता हूं कि सिक्किम में जो अभी बैंकिंग सेवा है, सिक्किम बैंक में कितना पैसा जभा है स्रीर उसका उपयोग कितने लोगों ने किया है, कितने लोगों ने कर्जा लिया और उनमें कितने बड़े बड़े लोग ये और कितने सामान्य मध्यम वर्ग के लोग थे. अगर इस प्रकार के आंकड़े मंत्रो महोदय. प्रस्तुत करते हैं तो इससे वास्तविकता का पतालगाया जा सकता है कि हिमालय की कंदरा में बसाहब्राबह सिक्किम जिसकी प्राकृतिक छटा ग्रन्पम है, जिसके सादयं के बारे में किसो भी व्यक्ति के मन में अनायास ही आकर्षण होता हैं, एसे स्थानों पर रहते वाले जो लाग हैं, जो अविकसित क्षेत्र हैं, जहां यातायात के साधन है, जहां लोग अपनो नहीं ग्राजीविका के प्रवन्ध करने के द च्टि से बराबर संघर्षशील है. इन लोगों के लिए उसका उपयोग हो रहा है या कि बड़े बड़े लोगों को पैसा देने की दृष्टि से इन बैंकों का उपयोग हो यहा है। मैं चाहुंगा कि जो सिक्किम राज्य सहकारी बेंक हैं, इसका ज्यादा पैसा स्माल स्केल सेक्टर को खोलने में. जो अन्तरंप्लाइईड युथ है उसको अपन छोटे छोटे रोजगार के घंघे खोलन में और गरोब व्यक्तियों को सोसायटीज बनाकर बैंकों से लोन देकर उपयोग करने, उद्योगों के ब्यापक तौर पर निर्माण के लिए इच्छुक गरोब लोगों की मदद करने में किया जा सके तो मैं समझता हं कि जो नियत **ग्रांर** उ**हेश्य है**, इन दोनों की दृष्टियों से सहो तरोके से उसका फल मिल सकेगा। इस दिशा में काम करेंगें, इस विश्वास के साथ में इस विधेयक का समर्थन करते हुए ग्रपनी बात समाप्त करता हूं। आपने मुझे इसके लिए भ्रवसर दिथा, इसके लिए भ्रापको धन्यवाद।

भी शिक्ष चन्द्र झाः उपसभाध्यक्ष ज मेरा संशोधन है कि इसको सैलैक्ट कमे

[श्री शिव चन्द्र झा

में भेजा जाए। वह इसलिए कि दो बातों पर मुझे ऐतराज है। वैसे इसका मीटे तौर पर मैं स्वागत कन्ता हो हूं लेकिन दो बातें जो सामने बाती हैं उनकी सफाई चाहता हूं।

जब यह शैयर होल्डर्स को 8 लाख 5 हजार 145 रुपए देते हैं भीर उस पर साड़े 5 परसेंट रेट भाफ इंटरेस्ट भी देते हैं, तो इसका भीचित्य क्या है, क्या जस्टिफिकेशन है, यह बतायें।

उपसमाध्यक्ष महोदय, बैंकों का जब राष्ट्रीयकरण किया गया, 14 बैंक नेमनलाइज किये गये तो सरकार ने जिस रूप में भी इनको मन्त्रायर किया उसमें भी शेयर होल्डरों को पैसा देने. की बात थी। तो न्या वह जस्टिफाइड है या बुनियादी प्रश्न है। 14 बैंकों का राष्ट्रीयकरण का जब प्रश्न माया तो उस समय भी केपसन देने को बात माई थी, फोर्च लोक सभा में इस पर काफी हल्ला हुमा था।

माज सरकार प्रवने माध्यम से चाहे मर्ज करे, बाहे एक्वायर करे. नेशनलाइज करे जिस रूप में भी हो शेवर होल्डर मीटेतीर पर प्राईवेट लोग रहत हो हैं इसलिए उनको देने का घौचित्य नहीं है। तब फिर उसके भ्रालावा पांच पर-सेंट रेट आफ इंटरेस्ट भी देंगे अगर देर में पैसा दिवा जायेगा। मैं नहीं समझता इसकी जरूरत है। इस बात की ग्राप छानबीने करें। दूसरी बात यह कही गई है कि रिजर्व बैंक के रिक्मेंडे-शन के प्राधार पर सिक्किम स्टेट बैंक को मर्ज करा रहे हैं। उसका धपना घस्तित्व नहीं रह जाता । एग्रीकल्चर, केडिट कृषि विकास के लिए इसके द्वारा दिया जायेगा । जिस रूप में वह मर्ज हो रहा है उसके स्ट्रक्बर में, उसके संचालन में मैं नहीं देखता कि कोई बड़ा क्वालि-टेटिव परिवर्तन होने जा रहा है। जो नेशनलाइज्ड बैंक हमारे देश में हैं मोटे-तौर पर कहा जाता है कि 85 परसेंट देश में नेशनलाइज्ड घौर 15 परसेंट ब्राउट भ्राफ द परव्य यानी इनके बाहर हैं। बार-बार इस सदन में बात उठती है कि इसके मैनेज्मेंट में क्वालिटेटिव परिवर्तन हो भौर इसमें ऐसे लोगों का रिप्रजेन्टेशन हो जो एग्रीकल्चर से संबंधित हों। मैं जानना चाहता हं कि यह जो बनायों गे धाप इसमें फार्मस का रिप्रेजेन्टेशन कितना होगा मैं नहीं देखता कि विधेयक से कोई बात साफ होती है। इसके मलावा भौर भी बात उठायी गयी है। फोडिट वर्दीनेस के मताल्लिक भी धाज बात उठाई गई है? सिक्किंम के लोगों में विकास करने की बड़ी भावना है। सिक्किम की जनता में बड़ा उत्साह है। बह कुछ करना चाहते हैं। वह हिली इलाका है उसमें बहुत से उद्योग हो सकते हैं। छोटे, मध्यम उद्योग हो सकते हैं। जो छोटे लोग हैं उनको केंडिट देने का सरकार का क्या ऋषडेरिया होगा? मान लोजिए किसो के पास भस्टेटस नहीं हैं तो उस ग्राधार पर सरकार उनको केडीट देगी या नहीं! मैं देखता हं कि मैनेजमेंट का जो स्ट्रक्चर होगा उसमें कोई युणात्मक परिवर्तन नहीं होगा। इन दो बातों की वजह से मैं चाहता हुं कि इस विधेयक को सिलेक्ट कमेटी को भेजा जाए ग्रीर ग्रगले सैशन फर्स्ट बोक तक इन बातों पर गौर किया जाए। भीर भी बातें कहा गई है लेकिन समय नहीं है। मैं चाहता हूं आप इसको सिलेक्ट कमेटो को रेफर कर दें।

SHRI SYED SIBTE RAZI (Uttar Pradesh): Thank you, Mr. Vice-Chairman, Sir, tor giving rne a *I* tw minutes. First of aU, I would like to congratulate the hon. Minister that he has brought forward this Bill. I would

like to say, in this connection, that jf we see what were the broad-based objectives at the time of nationalisation of banks, in 1969, the achievement has been quite good. There may be some lapses on the part of the banking system, there may be some managerial neglect and there may be some sort ol corruption. But basically, as I s;ad the achievement has been quite good.

I would also like to mention here what

the hon. Prime Minister said at the time of nationalisation of oanks in 1969, She said-"An institution such as the banking system which touches, and should touch, the lives of millions, is neces-arily to be inspired by a larger social purpose and has to subserve priorities and national objectives." Accordingly, definitely, the nationalisation of the State Bank of Sikkim will serve a three-fold purpose. It will act as the Reserve Bank. It will act as the State Bank and it will also act as the co-operative bank. My submission to the hon. Minister is only this. The angle of the employees of the cooperative bank should be kept in mind and there should not be any sort of discrimination against those persons who are already working there. With these words, I support the Bill.

SHRI PRANAB MUKHERJEE: Mr. Vice-Chairman, Sir, I am grateful to the Members for their overhelming support to the Bill. First of all, I would like to congratulate Mr. Deb Barman for a very brilliant Benagli speech, i do not know whether you listened to the translation, but the way he made his point, as a Bengalil I do apprtciate and he has made his point clear and forthright. I must take the opportunity of congratulating him for his brilliant observation.

Sir, I have explained in detail while introducing the Bill itself as to what its necessity was. Some questions have been raised as to why it has taken some time. It has taken some time because we had to consult the State Government. As you know, because of the very nature of the thing, as it is. we did not want to create a situation

that we were imposing something on them unless they were fully prepared to accept it. We had discussions with the Sikkim Government. They wonted to have it. They made the preparation by passing the Cooperative Bank Act, 1978. Now you must have seen the stages from the text of the Bill itself. We are acquiring the shares and liabilities. Thereafter we are passing them on to the Sikkim Government The Sikkim Government is then passing them on to the Sikkim State Cooperative Bank. In fact, it is an amalgamation of all Uie three functions of various banking institutions, as the Central Bank will transact the Govern. ment business do the job <jf a secondly they will commercial bank, thirdly, they will do the job of land mortgage banking, and fourthly they will do the job also of the regional rural bank because there was an idea of establishing regional rural bank in Sikkim.

A few questions have been raised. I am not going into the general aspects of banking because we have already had several discussions during Uie question Hour and at other appropriate forums. Only in general I would like to mention that it is true that we have not been able to come up to the expectation of the people fully and it is not possible also because of the three major areas on which we had to concentrate. They are. firstly, to bring the entire area within the banking net secondly, to have deposit mobilisation and to create a situation where traditionally—still from terminology we use is 'non-traditional' 'nonconventional' areas and it requires a lot of time to create that atmosphere—the bank money could be channelled, could grow and could cater to the need ot" ?rr;al! and merginal farmer and artisan. That is why, the hon. Member with recall, in 1975 when we introduced the regional bank, the whole concept was that there should be some sort of joint ownership, ownership of the nationalised bank. Central Government nnd State Governments, so that they could also overview the whole thing up to what extent this type of banks are catering to the need of the relatively

(Shri Pranab Mukherjee)

weaker sections, From that point of view we are taking care of it.

fo far as the present proposal is concerned, the hon. Member ^rorn Sikkim wanted to know wheher we are going ta protect the interest of all the employees who are working in the Slate Bank o'f Sikkim. My answer is in the 'affirmative. We are protecting ihe interests of all the employees, excepting the Managing Director: ecause it is yi tenure post. We do noi want to do anything from here. Tt ia for Ihe Sikkim Government or the appropriate authority at the local level to see to whom they want to appoint as the Chief Executive of the Bank. But in respect'of the 104 clerical s'all r.nd 22 officers we have provided protection for all of them and they will be absorbed in the new institution.

In regard to the amount which we are giving to the shareholders, as Mr. Jha ha's raised some question, I would say he raises this question always. It is not a new question. He wants that it should be one rupee or two rupee's or at best hundred rupees, but sometimes we have to provide for a few lakh oi rupees. This time we have provided eight lakh of rupees and this is the legal requirement. Part of it will obviously go to the erstwhile family of the Chogyals who are the owner of the shares and Part will come to our commercial bank who is the owner of som. shares.

In regard to his suggestion for i eferring the Bill to a Select Commitee, I am afraid I cannot accept. Apart from other things there is no necessity for it—there is the constitutional propriety also because we shall have to pass it now, as 20th will be the fourteenth day and it is a Money Bill. As we have passed It in the Lok Sabha, I d_0 not want to delay the process because thereafter also certain steps are to be taken in Sikkim. So I do feel that there is no need of sending it to a Select CWranrttee, as recommended b. the hon. Member, Shri Shiva Chandra -Tha.

In regard to the other matter. Sir as Sikkim has been brought within the overall banking network, theie are certain other banks also apart from this. I understand there are a total of 16 branches working now-nine of the State Bank of Sikkim and seven other branches of the commerci.il banks The population of Sikkim is :i lakh. Therefore, I am not just going into the question whelher it is adequate. As per the normal standards because of the difficult terrain, because of underdevelopment and the special situation which Sikkim enjoys. I 'no feel that there should be more bank branches To my mind, with these arrangements that we are envisaging in this Bill, U would be possible for us to provide the necessary support which is required for the development of

Once again, I express my gratitude to all the Members who have rendered their support not onlyy but by makine constructive suggestions but by making very brief observations also. Thank you.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): I shall now put the amendment of Shri Shiva Chandra Jha to vote

The question is:

"That the Bill to provide, jn the public interest, for the acquisition of certain shares of the State Bank of Sikkim for the purpose of better consolidation and extension of banking facilities in the State of Sikkim and for matters connected therewith or incidental thereto, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:

- 1. Shri R. R. Morarka
- 2. Shri Biswa Goswami
- 3. Shri Shridhar Wasudeo Dhabe
- 4. Shri Nepaldev Bhattacharya
- 5. Shri Dipen Ghosh
- 6. Shri Suraj Prasad
- 7. Shri G. C. Bhattacharya
- 8. Prof. Sourendra Bhattacharjee
- 9. Shri Rameshwar Singh
- 10. Shri Hukmdeo Narayan Yadav
- 11. Shri R. Ramakrishnan
- 12. Shri Hari Shankar Bhabhra

- 13. Shri Kalraj Mishra
- 14. Shrimati Mohinder Kaur
- 15. Shri Shiva Chandra Jha

with instructions to report by the first week of the next Session.'

The motion was negatived.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Now I shall put the Motion moved by Mr. Pranab Mukherjee to vote.

The question is:

"That the Bill to provide, in Ihe public interest for the acquisition of certain shares of the State Bank of Sikkim for the purpose of belter consolidation and extension of banking faclities in the State of Sikkim and for matters connected therewith incidental thereto, as passed by the Lok Sabha, be taken into consideration."

The v,ation was adopted.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): We shall now take up clause-by-clause consideration ot the Bill.

Clauses 2 to 20 a?id the Scheduled were added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the Title wete added to the

SHRI PRANAB MUKHERJEE, Sir, 1 beg to move;

"That the Bill be passed."

The question was put and the motion was adopted.

THE INTERNATIONAL MONETARY FUND AND BANK (AMENDMENT) BILL, 1982

THE VICE-CHAIRMAN: Now "we go to the International Monetary Fund and Bank (Amendment) Bill, 1982 Shri Mukherjee.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, with your permission I beg to move:

"That the Bill further to amend the International Monetary Fund and Bank Act, 1945, as passed by the Lok Sabha, be taken into consideration.'

Sir, having moved the Bill for consideration, I would like to make a few observations. The BiH approved by the Lok Sabha is a simple and noncontroversial measure to give effect to the provisions of the Articles of Agreement consequent upon Second Amendment.

I may recall that the International Monetary Fund and Bank Act, 1945, was last amended in 1969 in older to authorise our participation in the Special Drawing Rights (SDRs) Scheme of the International Monetary Fund. Creation of Special Drawing Rights was an important langmark in international cooperative effort to promote a stable monetary and exchange

I would briefly touch upon the background and nature of tha Second Amendment to the Articles of Agreement of the International Monetary Fund. As hon. Members are aware, the International Monetary Fund was set-on over 38 years ago, as a result of the discussions in the United Nations Monetary and Financial Conference, known as the Bretton Woods

[Mr. Deputy Chairman in the Chair]

India is a founder member of ,ihe Fund. Participants at the Bretton-woods Conference had assigned three main functions to the Fund. Flrst, lt was to regulate exchange rate policies and payments associated with current account transactions. Secondly, it was to provide members with financial resources for correcting payments imbalances. Thirdly, it was to be the forum in which members eould collaborate in the solution of international monetary problems.